[Shri Sham Lal Saraf]

personal explanation. I was not here when my hon, friend, Shri Hem Barua, referred to what happened yesterday in the House and expressed anger. I must also express my anguish over that incident. His name was there in the list, prepared either by you or the Deputy-Speaker, along with the names of members of three other parties who had not spoken. He actually came to me when I was in the Chair to enquire. (Interruptions).

He has expressed his anger. Now let me express my anguish I then said that I am going to call Shri J.B. Kripalani next and that he will get the third turn after that. Then I called Dr. Lohia. He then said that I have been partial, which I refute, as I refuted it at that time also. If it has caused any anguish to my hon, friend, I am very sorry for it. But the way in which he has behaved is not a proper way. That is the correct position.

Shri Hem Barua (Gauhati): May I submit that Shri Saraf is a very good friend of ours and that is why I did not mention his name while lodging the complaint? What happened was this. I went to him, a thing which I never do, and enquired him whether my name is in the list. He said "yes, your name is the fourth on the list; I will call you to speak after Shri Kripalani has spoken" I said "all right". I came down. Shri Kripalani was sitting here and asked me whether I wanted to speak him. I said "no, dada". before Therefore, to say that I had requested him to give me an opportunity to speak before Shri Kripalani is correct....

Mr. Speaker: There might be a misunderstanding. Both might be honestly believing like that. One is liable to misunderstand sometimes.

12 30 hrs.

CONSTITUTION (TWENTY-THIRD AMENDMENT) BILL*

Mr. Speaker: We will now take up the introduction of Bills. Shri Y. B. Chavan.

डा॰ राम मनोहर लोहिया (फरंखाबाद):
प्रध्यक्ष महोदय, नियम 109 के प्रनुसार मेरा
स्यवस्था का प्रकृत है। गृह मंत्री ओ एक
विष्ठेयक पेण करने जा रहे हैं। इस नियम
के प्रनुसार मैं प्राप्ते प्रार्थना करता हूं कि उसको
स्थाित किया जाये, क्यों कि गृह मंत्री जी ने
ऐसे लोगों को गिरकतार कर रखा है, जिन कीउन्ध मत्तर, प्रस्ती बरम की है, जैसे संत प्रभु
दत्त ब्रह्मचारी।

श्रध्यक्ष महोदय: श्राप पहले मिनिस्टर माहव को पेश करने दीजिए। उस के बाद उस के स्थगन का सवाल श्रायेगा।

डा० राम मनोहर लंशहयाः मैं चाहता हूं कि उस के पेश किये जाने से पहले ही उस को स्थागित किया जाये।

ग्रध्यक्ष महोबय: पंण करने से पहले ही स्थानित कर दिया जाये. यह किम के ग्रब्स्यार में है।

डा० राम मनोहर लोहिया: भ्राप इस नियम के शब्द पर्विये।

श्रध्यक्ष महोदय : "एट ऐनी स्टेब श्राफ्त ए बिल निवहत श्रंडर डिस्कशन इन दी हाउस," श्रमी कोई स्टेब नहीं शाई है।

बा॰ राम मनोहर लोहिया : स्टेंब तो हो गई है न । "किसी भी स्टेंज पर ।" जब मंत्री महोदय विद्येयक को रखना गुरू कर दें, वह भी तो स्टेंज हो गई न ।

भ्राध्यक्ष महोदय : जो बिल भंडर डिस्कमन है, उम पर हो रही डीबैट के दरमियान

^{*}Published in Gazette of India Extra -ordinary. Part II, section 2, dated 25-11-86.

उस को एडजनै करने का सवाल उठ सकता है।

डा॰ राम मनोहर लोहिया: "डीवैट" के क्या ग्रयं होंगे? इस लोक सभा में कोई विषय जहां कहीं से भारम्म होता है, तब डीवैट ग्रारम्म हो जाती है।

ग्रध्यक्ष महोदय: नहीं।

डा॰ राम मनोहर लोहिया: जहाँ से श्री चव्हाण बोलना शुरू कर वें, वह डीबैट हो जाती है।

श्रध्यक्ष महोवय : नहीं । पहले ग्राप मिनिस्टर साइब को यह बिल इन्ट्रोड्यू छ करने दीजिए । जो उस की मखालिफ़त करना चाहते हैं उन को उस के बाद मौका दिया जावेगा ।

श्री मौर्य (घलीगढ़): श्रष्ट्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

श्रध्यक्ष महोवय: एक भाइटम खत्म हो गया है भौर दूसरा भभी गुरू नहीं हुमा है। इस वक्त व्यवस्था का प्रश्न कैसे उठ सकता है?

श्री मौर्य : मंत्री महोदय संविधान में 23वां संशोधन करने का विधेयक पेस करने जा रहे हैं। जब बहु इस बिल को सदन-पटल पर रख देंगे भौर इन्ट्रोड्यूस कर देंगे, तो जो कुछ व्यवस्या होने वाली है, जो खराबी होने वाली है,

स्रध्यक्ष महोदय : मिनिस्टर साहब सपनी मोशन रखेंगे । इन्ट्रोडक्शन के बाद धगर किसी ने उस पर एतराज करना है, तो बहु कर सकता है ।

श्री मौयं: यह मामला सब-अ्डिस है। वह कैसे इन्टोड्यूस कर सकते हैं?

भ्रम्यल महोदय: वह दूसरा सवाल है। भ्राप उन को इन्ट्रोब्यूस करने वीजिए। बाद में मैं सून लूंगा। श्री पीर्य : जो मामला सब जुडिस है,उस को इन्ट्रोड्यूस कैसे किया जा सकता है ?

ब्रध्यक्ष महोबय : ध्रगर माननीय सवस्य ने उस को धोपोचे करना है, तो बह पहले मिनिस्टर साहब को धपनी मोक्षन रख वें भौर उसके बाद घोपोच करें।

श्री प्रकाशवीर शास्त्री (विजनौर):

मैं निवेदन करना चाहता हूं कि गृह मंत्री सवन
में बैठे हुए हैं, वह जगद्गद शंकराचार्य के बारे
में दो पंक्तियां कह दें कि उन का स्वास्थ्य
कैसा है, वह किस स्थिति में हैं। सारे देश में
उन के बारे में चिन्ता है। भाज ही पता
चला है कि जहां पर उन को रखा गया है,
उस के चारों तरफ़ गौमांस और शराब
की दुकानें हैं, जिस के कारण उन्हें सांस लेने
और बाहर बैठने में भी कठिनाई ध्रनुभव हो
रही है।

ग्रष्याभ महोदय: मैं मिनिस्टर साहब को यह कैसे कह सकता हूं कि वह बिल के इन्ट्रो- ` बनशन को छोड़ कर श्री संकराचार्य के बारे में स्टेटमेंट दें ?

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Dr. L. M. Singhvi (Jodhpur): Sir, under rule 72 of the Rules of Procedure I wish to oppose the motion.

Mr. Speaker: Unless I place the motion before the House, how can be oppose it? Let me first place the motion before the House.

Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Shri S. M. Banerjee has written to me. Let him speak first.

Shri S. M. Banerjee (Kanpur): Str. I oppose this Bill. May I invite your kind attention to the Statement of Objects and Reasans? It says:

[Shri S. M. Banerjee]

"Appointments of district judges in Uttar Pradesh and a few other States have been rendered invalid and illegal by a recent judgement of the Supreme Court the ground that such appointments were not made in accordance with the provisions of article 233 of the Constitution. In another judgment the Supreme Court has held that the power of posting of a district judge under article 233 does not include the power of transfer of such judge from one station to another and that the power of transfer of a district judge is vested in the High Court under article 235 of the Constitution.... It is, therefore, urgently necessary to validate the judgments, decrees, orders and sentences passed or made heretofore by all such district judges in those States and also to validate the appointment, posting, promotion and transfer of such district judges barring those few who were not eligible for appointment under article 233."

Sir, you may recall that in UP a serious situation arose when it was found that the Minister of Justice Chief Minister and all, they were all interested in the appointment of district judges, ultimately it was found that very serious irregularities of corruption, nepotism and favouritism were appointments committed in those and when ultimately the case went to the Supreme Court, it ruled that all such appointments are invalid in accordance with articles 335 and 333. Now, I am not against the validation of those judgements. I know that whatever judgements, decrees or orders were passed or sentences were awarded should be validated. they say that they want to validate the appointments, posting, promotion and transfer of district judges, barring those few which were held illegal under article 323. I am opposing their putting their stamp of approval and validating all those gross irregularities which have been committed.

Mr. Speaker: That is no ground for opposing the introduction of a Bill. On the merits of such a legislation he can say that it should not be done; that is all.

Shri S. M. Banerjee: It should have been accompanied by a state-ment.

Dr. L. M. Singhvi: Sir, I would like to draw your attention to rule 72, which actually gives leave to the Members of the House to oppose the introduction of the Bill as well as to question the legislative competence of the House to consider such a Bill. These are two separate and distinct categories contemplated by our rules. Rule 72 says:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question:"

That is the first category. The second one is:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

I invoke this rule to request you to consider both these objections. One objection is founded on the mere right of members to express their opposition to the motion for leave to introduce a Bill. The other is a wider right and that is founded on the legislative competence, of the House itself.

After all, the executive acts in haste and then amends at leisure. This has become the practice in our country every now and then. We, therefore, this House particularly, have the right to express our con-

cern, even at the stage of introduction of such a Bill. The larger constitutional question which is at the moment being debated in the Supreme Court is even the question of legislative competence. Every now then when the Supreme Court strikes down the legislation because it is bad in law, because it is unconstitutional. the Government comes forward with the suggestion to this House that we should have a constitutional amendment. I think this device of constitutional amendment, even if it is permissible under the Constitution, is not to be used in this light, cavaliar and casual fashion. Whenever something happens, whenever something is struck down by the judiciary as unconstitutional, or improper, or untenable, or bad, or iniquitous, Government comes to validate that piece of legislation rather than rectify the error that it has made. I have no objection if only the judgements and decrees of the various courts were sought to be validated but what is being done now is to validate all the appointments, promotions and transfers.

Mr. Speaker: Is he arguing that this is outside the legislative competence of the House?

Dr. L. M. Singhvi: I am submitting both these grounds. I am submitting to the House, as is being argued and you must have followed. Mr. Speaker, the trend of arguments in the Supreme Court also, that recourse to amendment of the Constitution has been absued.

Mr. Speaker: So far as I could understand, he agreed, firstly, that there might not be a debate. Secondly, he argued that when it is beyond the legislative competence of Parliament, the Speaker may allow a debate. Does he want to argue and assert that this Bill that is coming up is beyond the legislative competence of this fouse?

Dr. L. M. Singhvi: Sonfar as the first question is concerned, the Speaker must ask, in accordance with the main body of the rule, the Minister to make a statement explaining why it is necessary to validate even appointments, promotions and transfers. Unless that statement is made and unless other who oppose have a chance to say something to the countrary, the House should not even consider it. On the question of legislative competence, when a power which may be conceded to be in existence, is abused every now and then, the House can say that it is not within the legislative competence of the House.

Shri C. Sharma (Sardana): K. Mr. Speaker, Sir, I happen to belong to the profession which has to deal with judges and judgements. I am proud to belong to that profession and I am proud to say that there is no room for the words that my hon. friend, Shri Banerjee, has used. There thing as corruption. was not such nepotism or favour whatsoever in the matter. . . (Interruption).

What nonsense is this,

Mr. Speaker: Order, order. Not in this manner.

Shri K. C. Sharma: I am sorry, Sir, but he got me excited. . . . (Interruption).

A serious problem has The Judges had been appointed. The Judges had been appointed on merits. They had the requisite qualifications.

Shri S. M. Banerjee: Irregular.

Shri K. C. Sharma: According to the Supreme Court judgement, the Government might not have the jurisdiction or the authority to appoint them; but they had delivered judgements, they had passed sentences and those sentences and those judgements have been carried out. They have been effective.

[Shri K, C. Sharma]

So far as natural justice is concerned, so far as the rational effectiveness of the judiciary is concerned, it has rightly taken place; no legal wrong has been done to anybody. It is a procedural mistake, if at all it is. Under these circumstancse, it is necessary that this Bill should come and we should validate what has taken place.

Mr. Speaker: The hon. Minister might say what he has to say.

श्री मधु लिमये : (मुगेर) : ग्रध्यक्ष महोदय, यह खत्म नहीं हुआ

अध्यक्ष महं, देख एक बात मृत लीजिए । प्रगर प्रावजेक्शन हो तो I am bound to hear only one Member. Because only Shri S. M. Banerjee wrote to me. I heard him. Even then, briefly I would hear them. Just let me hear the Minister first, what he has to say on this point....(Interruption).

Shri Hari Vishnu Kamath (Hoshangabad): Under the rules, when it is about the incompetence of the House, we can have a discussion.

भी मौर्यः प्रघ्यक्ष महोदय, प्राप को पहले इस सिलसिले में लिखा जा चुका है

He will explain in brief. When I am calling him, objection is taken that Shri Maurya should be heard first and not the Minister.

श्रो मौर्यः नहीं, मैं यह नहीं कह रहा हूं।
. . . (व्यववान) तो यह तीन भादभी
गलत बुलवा दिए थे भ्रापने ?

ग्रध्यक्ष महोदय : हां, यही मेरी नोटिस में बात लायी गई है।

श्री मीर्यः भाष यह मानते क्या हैं?

ग्रध्यक्ष महोवय : हां जी।

Shri Y. B. Chavan: The brief statement that I would like to make is this. The hon. Member, Shri Banerjee, has helped me by reading the statement of objects and reasons himself. The situation has arisen out of two judgements of the Supreme Court under which appointments of District Judges in Uttar Pradesh and a few other States have been rendered invaid their appointments considered not in accordance with the provisions of article 233. The other judgement also has created the position that the power of posting of District Judges under article 233 does not include the power to transfer such Judges from one station to another.

These are the two judgements which have created a certain situation. This Bill seeks to correct that position. What is being corrected is that those persons who are not ineligible or who are eligible under the Constitution alone are being regularised. It is not a question of merely protecting any individuals who are judges but it is, really speaking, a question of protection of litigants. Otherwise, nobody would believe in the judgements of courts. It is really that situation which is being sought to be corrected and regularised.

Dr. L. M. Singhvi: Then you should validate only the judgments and decrees and not appointments and promotions.

Mr. Speaker: Mr. Maurya.

श्री मौर्य: प्रष्यक्ष महोदय, उत्तर प्रदेश में ज्यूडीलियरी श्रीर नैजिस्सेचर में तनाव हुआ था, उसी महे को ले कर देश के राष्ट्रपति न सुप्रीम कोर्ट से मशिवरा मांगा था तथा उसी सिलसिले में सुप्रीम कोर्ट ने श्रपनी राय दी थी कि देश की पालियामेन्ट सर्वश्रेष्ठ नहीं है, देश का संविधान सौवरेन है श्रीर यहां पर हम लोग शपथ भी यही खाते हैं कि देश के संविधान की रक्षा करेंगे ग्रंग्ट इस के प्रति वफादार रहेंगे।

पहले तो मैं यह कहना चाहता हूं कि अब कभी थोड़ी सी रुकावट सरकार के रास्ते में संविधान के सम्बन्ध में भाती है, उसका सुधार करने के लिए सरकार फौरन उतर पड़ती है, थोड़ी मो भी तमल्ली नहीं रखती कि थोड़ा सा इन्तजार करें।

जहां तक इस संविधान के इस 23वें अमेण्डमेंट का सम्बन्ध है, मुझे यह कहना है कि यह मामला सबजुडिस है, क्योंकि इस सिल-सिले में इलाहाबाद हाई कोर्ट में कुछ रिट-पैटीशन्ब अभी भी चल रहे हैं और अभी उन में निर्णय नहीं लिया गया है। दूसरे, मेरा इस के सम्बन्ध में यह कहना है कि जो इत्तिला गृह मंत्री ने सदन को दी है, वह सत्यता से परे है, उसमें कोई वास्तविकता नहीं है। उन्होंने इस के आव्यंक्ट्स एण्ड रीजन्म में जो कारण बनाये हैं कि—

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

य बिल्कुल निराधार है। केवल बार ऐसे मुकद्देमें हैं, बार ऐसे मुद्दे हैं, जिनको लेकर आपने यह बलाया है। तीसरे ज्यूबीनियरी में कम कम इन्टरफीयरेन्स हो, ज्यूबीनियरी ज्यादा से ज्यादा धाजाद रहे, उस में राजनीतिक विचार-धारा का प्रवाह न धाने पाये, इन तीनों कारणों को लेकर मैं कहता हूं कि इसकी कोई आवश्यकता नहीं है तथा गृह मंत्रो से प्रार्थना करता हूं कि वे इस को वापस से लें, और समाविरे के लिये ला-मिनस्टरी को मेर्चे।

बा॰ राम मनोहर लोहिया : प्रध्यक्ष महोदय, गृह मंत्री जी कोई भी विधेयक यहां पर पेत्र करने से पहले प्रपने प्रापको कुछ मामलों में सुब कर लें, तो अच्छा होगा । मैं यहां पर को लोग गिरफ्तार हुए हैं, उनकी रिहाई का सवाल नहीं उठाता हूं, न शंकराचाये जी या बहाचारी जी के लिये कहता हूं । लेकिन मेरे पास एक खत प्राया है, जिसे मैं प्रापको सुनाये, देता हूं, वह ऐसे लोगों के सम्बन्ध में हैं जो 70-80 वर्ष के हो चुके हैं, जिनको सरकार ने इतना ज्यादा सम्मान दिया है या सरकार के प्रांचों ने वक्त वक्त पर दिखाया है कि प्राय जनता में उनकी इज्बत काफ़ी ऊंची है भीर सरकारी पैमाने पर भी ऊंची है, प्राय उनके साथ ऐसा बरताव किया जा रहा है.

स्रध्यक्ष महोवय: डाक्टर साहव, मैं अर्ज कर दूं कि इन्द्रंडिक्शन से इस का क्या सम्बन्ध होगा कि कोई बूढ़ा भादमी है, उस पर मुकदमा चल रहा है या गिरफ्तार हुए हैं। सवाल यह है कि इस के इन्द्रोडिक्शन पर भापको क्या प् एतराज है ? भाण बजाय इस सवाल पर बोलने के दूसरी तरफ़ जार है हैं, जब मैं रोकृगा तो भाष नाराज हो जायेंगे।

डा॰ राम मनोहर लोहिया : मैं तो नाराज कहां हो पाता हूं बहुत ग्रपने को दवाकर रखता हूं, लेकिन गृह मंत्री को मुद्ध करने की बात कह रहा हूं, जिसको ग्रंग्रेजी में पर्ज कहतं हैं.

श्राध्यक्ष महोदय : प्रगर प्राप इन का प्राचित कर रहे हैं.....

डा॰ राम मनोहर लोहिया : पींचग से मेरा मतलब उसके दूसरे मायने से हैं.....

सप्यक्ष महोदय: इस बिल की इन्ट्रोडक्तन के बारे में बाप जो कहना चाहते हैं, वह कहिये।

बा॰ राम मनोहर लोहिया : वह इस लायक नहीं हैं। उन्होंने एक ऐसा काम कर दिया है कि बो मोग 70-80 वर्ष के हो गये

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[डा॰ राम मनोहर मोहिया]

हैं, उनके शाय कोई ग्रादमी नहीं रखा है, उनकी हालत बिगड़ती जा रही जेल के भन्दर...

प्रध्यक महे इय: यह तो कोई बात नहीं है कि उन्होंने ऐसा नाजायज काम किया है, इसिलये बिल को इन्ट्रोडयूस नहीं कर सकते हैं। यह तो बिल को इन्ट्रोडयूस न करने के लिए कोई ग्राग्य्मेंट नहीं है, मैं इसकी इजाजत नहीं है सकता ।

डा० राम मनोहर लोहिया : जब बल्वे होंगे, तब ग्राप कहेंगे...

श्रध्यक्ष महोदय : डाक्टर शाहब, बल्वे श्रीर करल की धमकी न दीजिये....

डा० राम मनोहर लोहिया : मैं इसकी कोई परवाह नहीं करता । ये लोग मुल्क को उकसा रहे हैं ।

श्रध्यक्ष महोवय : इसलिये इनको इन्ट्रो-इयूस करने का हक नहीं है ।

श्री मधु लिमये : घ्रष्ट्यक्ष महोदय, ग्राज सबेरे ही मैंने सुप्रीम कोर्ट के फैसले का कुछ हिस्सा पढ़ा और उसके बाद मुझे बड़ी चिन्ता हुई, इसीलिये मैं इसका यहां विरोध कर रहा हूं। इस विधेयक का जो उदेण्य बताया गया है, उस में वो ग्रसस्य या गलत बातें हैं, एक तो यह है कि—

"The functioning of the district courts in Uttar Pradesh has practically come to a standstill."

यह सही बात नहीं है, इसकी जांच कर लोजिये। दूसरी बात

"As a result of these judgments, a serious situation has arisen because doubt has been thrown on the validity of the judgments, decrees, orders and sentences passed or made by these district judges and a number of writ petitions and other cases have already

been filed challenging their validity."

मेरे कहने का मतलब यह है कि भव तक इन जजों के द्वारा जो फैसले दिये गये हैं या हुक्म जारी किये गये हैं, उनको गैर-कानूनी नहीं भाना गया है या उनके खिलाफ़ किसी भी भ्रदालत का फैमला नहीं है, फिर ये जल्द-बाजी क्यों कर रहे हैं।

मध्यक्ष महोदय, मैंने सुप्रीम कांट का पूरा जजमेन्ट नहीं पढ़ा है, लेकिन शुरू में ही सुप्रीम कौट ने एतराज किया है कि जिन लोगों को ज्युडीशियल सर्विसिज में माना जाता है, सुप्रीम कोर्ट का कहना है कि यह यूपी-इज्म है ग्रीर कुछ नहीं है। ऐसे मैजिस्ट्रेट हैं जिनको कुछ काम दिया गया है, लेकिन ज्युडीशियल सर्विसिज में वे नहीं माने जायेंगे। सुप्रीम कोर्ट ने कहा है कि गवर्नर के द्वारा जो कमेटी नियुक्त की गई है, उससे संविधान के अन्दर ग्राप धारा को देख लीजिये, बिल में देख लीजिये

भ्रष्यक्ष महोदय : बिल की धाराभ्रों आने की जरूरत नहीं है।

श्री मधु लिमये : मैं यह बता रहा हूं कि संविधान को यह बिल खत्म कर रहा है। श्रष्ट्यक्ष महोदय, मेरा यह निवेदन है...

ग्रध्यक्ष महोदय: यह वात ग्राप सभक्ष लें कि यह कांस्टीचूशन का ग्रमेण्डमेंट है, कांस्टीचूशन ही ले-डाउन करना है, इस में काम्पीटेन्स का सवाल ही पैदा नहीं होता ग्रीर ग्रगर कहा जाय तो कांस्टीचूशन की धारा को खत्म करता है, इसी मतलव के लिये यह यहां ग्राया है, ग्रीर इस का क्या मतलव है?

श्री मधु लिमये : लेकिन सुप्रीम कोर्ट ने कहा है कि हाई कोर्ट की सलाह का केवल नाटक किया गया है और जब यह केस चल रहा था, इस को चुनौती दी जा रही थी, उस बक्त उत्तर प्रदेश की सरकार ने इस का बिल्कुल क्याल न करते हुए चार नियुक्तियां

भीर की हैं। धब मैं माननीय मंत्री जी से जानना चाहता हं कि जब सुप्रीम कोर्ट या हाई कोर्ट का बिल्कुल ख्याल न करते हुए चार नियुक्तियां भौर की हैं। ग्रब मैं माननीय मंत्री जी से जानना चाहता हं कि जब सुप्रीम कोर्ट या हाई कोर्ट में इस चीज को चुनौती दी जाती है, उसके बावजूद उत्तर प्रदेश की सरकार गैर-कानुनी ढंग से चार नियक्तियां करती है तो क्या मंत्री महोदय उत्तर प्रदेश की भरकार पर सिर्फ महसान करने के लिये इस को यहां पर ले श्राये हैं। इन को इस के सम्बन्धी काननी स्थिति की जानकारी नहीं है। इसलिये मेरा निवेदन है कि भाज वह समय मांग में ताकि सुप्रीम कोर्ट के जजमेन्ट को पढ़ सक्तें कानुनी सलाह ले सकें भीर उसके पढ़ने के बाद निर्णय करें कि यह यहां पर पेश करने योग्य हैं या नहीं।

ब्रद्धक महोदय: स्या ग्राप समय मांगते हैं।

Does he want time:

Then I put the motion.

Shri G. N. Dixit (Etawah): May I submit....

Mr. Speaker: I do not need anything now.

Shri G. N. Dixit: A lot of confusion has been created....

Mr. Speaker: There is no confusion at all.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Let the lobby be cleared.

The Lok Sabha divided:

Division No. 15]

AYES

[13.54 hrs.

Alva, Shri A. S. Alva, Shri Jaochim Aney, Dr. M. S. Babunath Singh, Shri Barman, Shri P. C. Bhatker, Shri Bhattacharyya, Shri C. K. Brajeshwar, Prasad, Shri Brij Rej, Singh-Koteh, Shri Chandrabhan, Singh, Dr. Chandriki, Shri Chavan, Shri D. R. Chavan, Shri Y.B. Chavda, Shrimati, Johraben Das, Shri B. K. Das, Shri N. T. Dass, Shri C. Deshmukh, Shri B. D. Deshmukh, Shri Shivaji Rao S. Dixit, Shri G. N. Dorai, Shri Kasinarha Gandhi, Shri V. B. Ganga Devi, Shrimati Gowdh, Shri H.K.V. Himatsingka, Shri Jadhav, Shri Tulsida Josbi, Shrimati Subdhadra Jyotishi, Shri J. P.

Kappen, Shri Khedilker, Shri Krishne, Shri M. R. Kureel, Shri B. N. Lahten Chaudhry, Shri Lakshmikenthamma, Shrimati Lalit Sen. Shel Lexmi Bei, Shrimeti Mallick, Shri Rama Chandra Mandal, Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Maruthiah, Shri Mehta, Shri J. R. Mengi, Shri Gopal Datt Minimete, Shrimeti Mishra, Shri Bibhuti Mohary, Shri Gokulananda More, Shri K.L. Muhammad Ismail, Shri Naskar, Shri P. S. Nayak, Shri Mohan Paliwal, Shri Pandey, Shri R. S. Petel, Shri Chhotubhai Patel, Shri N. N. Patil, Shri T. A. Pattabhi Raman, Shri C. R.

Prabhakar, Shri Naval Pratep Singh, Shri Rei, Shrimeti Sahodra Bei Rajden Singh, Shri Raju, Shri D. B. Ram Sewak, Shri Rane, Shri Ranga Rao, Shri Ruo, Shri Jaganathe Reo, Shri Krishnemoerthy Rao, Shri Muthyal Rao, Shri Ramapathi Rao, Shri Thirumala Roy, Shri Bishwanath Saha, Dr. S. K. Samoani, Shri Saraf, Shri Shem Lal Satyabhama Devi, Shrimati Shah, Shrimati Jayabea Shakuntala Devi, Shrimati Shankeralya, Shri Sharma, Shri A. P. Sharma, Shri D. C. Sharma, Shri K. C. Sheo Nerain, Shri Shukla, Shri Vidya Charan Shyamkumari Dovi, Shrimati Siddenanjappa, Shri

NORS

Subberamen, Shr

Subramenyam, Shri T.

Tiwery, Shri D. N.

Tiwery, Shri K. N.

Tiwary, Shri R. S.

Koys, Shri

Lakhan Das, Shri

Limeye, Shri Madhu

Lohis, Dr. Ram Manohar

Surendra Pal Singh, Shri

Gupta, Shri Kashi Ram

Kamath, Shri Hari Vishnu

Siddiah, Shri Sidheshwar Presed, Shri Singh, Shri D. N. Sinda, Shrimati Tarkeshwari Santak, Shri Nardco Sonayane, Shri

Bade, Shri Banerjee, Shri S. M. Berwa, Shri Ookar Lai Brij Raj Singh, Shri Chakravartty, Shrimati Renu Gokaran Prasad, Shri Gupta, Shri Indralit

Supra, Shri Indralit Maurya, Shri Mr. Speaker: The result of the Division is: Ayes: 101; Noes: 21:

The motion was adopted.

Shri Tyagi (Dohra Dun): I have abstained from voting and I hope deliberately done so because this is not the stage to oppose.

Shri Y. B. Chavan: I introduce the Bill.

13.55 hrs.

MOTION UNDER RULE 388

MOTION RE: AMENDMENT TO REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

Mr. Speaker: The House will now take up further consideration of the following motion moved by the G. S. Pathak on the 24th November, 1966. namely:—

"That rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to amendment No. 63 to the Representation of the People (Amendment) Bill, 1966, adopted by the House on the 23rd November, 1966, be suspended."

Shri K. K. Verma may continue his speech.

श्रीप्रकाशकीर शास्त्री: (बिजनौर): श्राप गृह-मंत्री जीमै पूछ लीजिये । वह को क्रम्द तो कह दें। Uikey, Shri Upadhyaya, Shri Shiva Dutt Varma, Shri Ravindra Verma, Shri Balgovind Verma, Shri K. K.

Ranger Shri Roy, Dr. Saradish Shastri, Shri Prakash Vir Singh, Shri Y. D. Singhvi, Dr. L. M. Tan Singh, Shri Utiya, Shri

श्रम्यक महोदय : उन्होंने सुन लिया।

श्रीप्रकाशकीर कास्त्री: ग्राप उन से पूछ तो लें, सारा देग जानाचाहता है श्रीणंकराचार्यजीके बारमें...(आध्वक्षान)

Shri Hari Vishnu Kamath (Hoshan-gabad): You may ask him to make a statement. Let him make it in the evening or some time in the afternoon.

Mr. Speaker: It is for him and not for me.

The hon. Minister can tell me if he is going to make any statement.

There is no answer. So, what should I do?

The Minister of Home Affairs (Shri Y. B. Chavan): I am not making any statement.

श्री बड़े (खारगोन): गृह मंत्री जी को कुछ तो कहना चाहिये।

ग्रध्यक्ष महोदयः उन्होंने कहा कि उन को कुछ नहीं कहनाहै।

Shri K. K. Verma (Sultanpur): Yesterday, the Law Minister had made a motion that rule 338 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to amendement No. 63 of the Representation of the People (Amendment) Bill be suspended. An objection was raised.....

Shri S. M. Banerjee (Kanpur): You may kindly ask the hon. Minister to make a statement on.....